

Provisions Act, 1952 has been initiated against the defaulting tea companies.

the 5th Session of the India-China Joint Group on Economic Relations and Trade, Science and Technology were signed.

[Translation]

Export of Mangoes

Economic Agreement with China

2880. SHRI BRIJBHUSHAN SHARAN SINGH:
SHRI CHANDRESH PATEL:
DR. RAMESH CHAND TOMAR:
SHRI PANKAJ CHOWDHARY:

2881. SHRI SATYA DEO SINGH:
SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state:

Will the Minister of COMMERCE be pleased to state :

(a) whether during the recent visit of Chinese leaders and officials any discussion between the two Governments took place regarding double taxation, Economic reforms, evasion of Tax and other related issues;

(a) whether the possibilities of export of Mangoes to U.S.A. have increased recently;

(b) if so, the details of talks, discussions held in this regard;

(b) whether any agreement has been signed between India and U.S.A. in this regard;

(c) whether any agreement or protocol was signed between the two countries; and

(c) if so, the details thereof;

(d) whether the U.S. have imposed a ban on the import of mangoes from India due to several health reasons; and

(e) if so, the steps being taken by the Government in this regard ?

(d) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c). Does not arise.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): (a) to (d). During the visit of the Chinese Minister for Foreign Trade and Economic Cooperation in June, 1994, discussions were held in the 5th India-China Joint Economic Group Meeting. Consequently, the India-China Trade Protocol for the year 1994-95 and the agreed minutes of

(d) and (e). The Animal and Plant Health Inspection Service of U.S.A. prohibits the importation of mangoes from India due to the presence of a number of pests including oriental fruit fly for which treatment acceptable to the U.S.A. authorities is not available in India.